BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ)
Appeal No. 55/2025

In the Matter of
M/s Sree Mallikarjuna Packages …Appellants (s)

And
Chairman, KSPCB & Ors …Respondents

INDEX

SI. No	Particulars		Page No.
1.	Memo		**01**
2.	**Document No. 1**	Copy of the inspection report dated 30.01.2026	**2-3**
3.	**Document no. 2**	Copy of the Government of Karnataka Notification of ban on plastic carry bags & items vide No. FEE 17 EPC 2012 dtd: 11.03.2016	**4-7**

Place : Bangalore
Date : 31.01.2026

Advocate for Respondent KSPCB

A. Mahesh Chowdhary

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ)
Appeal No. 55/2025

In the Matter of
M/s Sree Mallikarjuna Packages …Appellants (s)

And
Chairman, KSPCB & Ors …Respondents

MEMO

The Counsel for the Respondent No.1. Board most humbly submits before this Hon'ble Court that the Appellant industry is manufacturing plastic bags above 60 GSM and such plastic bags are being manufactured in violation of Government of Karnataka Notification of ban on plastic carry bags & items vide No. FEE 17 EPC 2012 dated 11.03.2016. A copy of the inspection report dated 30.01.2026 is enclosed as **Document No. 1** and copy of the government notification dated 11.03.2016 is enclosed as **Document No. 2** for the kind perusal of this Hon'ble Court and the same may kindly be taken on record in the interest of justice and equity.

Place : Bangalore
Date : 31.01.2026

Advocate for Respondent KSPCB

A. Mahesh Chowdhary

Inspection Report of Sri Rajshekar Puranik, Environmental Officer, Regional Office, KSPCB, Davangere.

Name & address of the Unit	M/s. Sree Mallikarjuna Packages, Plot No L-10, industrial area, lokikere road, Davangere.
Date of inspection	30.01.2026.
Person Contacted	Sri. Shambu Patel - Worker
Product	Engaged in cutting, sealing and printing of non-woven sack bags.

M/s. Sree Mallikarjuna Packages operating an industry at **Plot No L-10, industrial area, lokikere road, Davangere - 577002.**

Board has issued closure Directions to **M/s. Sree Mallikarjuna Packages, Plot No L-10, industrial area, lokikere road, Davangere** vide No. 171 dtd: 28.08.2025, as the unit was operating without obtaining prior consent from the Board and engaged in cutting, printing and sealing of banned non-woven polypropylene single use carry bags of different sizes in Karnataka State.

In view of the above, this office has requested Hon'ble Deputy Commissioner and EE, BESCOM authorities, Davangere to implement the closure directions issued by the Board.

Further, **M/s. Sree Mallikarjuna Packages** authorities have appealed before the NGT, South Zone, Chennai (Appeal No. 55 of 2025 (SZ)) and obtained interim stay order for the closure directions issued by the Board. In view of the interim stay order, industry is not seized by the Hon'ble Deputy Commissioner, Davangere. The copies of the interim stay order and letter from the advocates on behalf of the industry were forwarded to Board Office vide letter No. 980 dtd: 21.10.2025 for further needful action.

The advocate on behalf of the industry has informed vide their letter dtd: 28.10.2025, the matter was heard in detail by Hon'ble National Green tribunal, southern Zone, Chennai and the closure order issued vide: 171 dtd: 28.08.2025 has been stayed and further the matter is adjourned for further hearing on 05.01.2026 and respondents are directed to file their replies before the hearing date and also requested to appear either in person or through pleader on that date of hearing.

Hence, this office requested Board office to engage the council from legal section to attend the hearing on 05.01.2026 on behalf of EO, KSPCB, Davangere vide letter No. 1285 dtd: 01.01.2026.

Now, this office has received a mail and informed to inspect and ascertain whether the petitioner is manufacturing plastic bags below 60 GSM or not as the next hearing date of the matter is on 02.02.2026.

In view of this, the industry was inspected by this office on 30.01.2026 and following observations made;

1. The unit was in operation and engaged in cutting, printing and sealing of non-woven polypropylene bags of different sizes.
2. The samples of non-woven bags were collected.
3. There is one printing machine, two cutting & sealing machines installed and operating in the unit.
4. The unit authorities have stored non-woven fabric rolls inside the industry premises.

During inspection, the non-woven bags sample collected from the said industry premises and weighed in the Central Environmental Laboratory-2, KSPCB, Davangere and they are more than 60 GSM.

As per Government of Karnataka Notification of ban on plastic carry bags & items vide No. FEE 17 EPC 2012 dtd: 11.03.2016 and its subsequent amendments, it was directed as follows;

- No person including shopkeeper, vendor, wholesaler, retailer, trader, hawker or salesmen shall use plastic carry bags, plastic banners, plastic buntings, flex, plastic flags, plastic plies, plastic cups, plastic spoons, cling films and plastic sheets used for spreading on dining table irrespective of thickness including the above items made of thermocol and plastic which use plastic micro beads.
- Further, no industry or person shall manufacture, supply, store, transport, sale and/or distribute plastic carry hags, plastic banners, plastic buntings, flex, plastic flags, plastic plates, plastic cups, plastic spoons, cling films and plastic sheets used for spreading on dining table irrespective of their thickness including the above items made of thermocol and plastic which use plastic micro beeds in the state.

In the notification it was also explained that, plastic means any of the items mentioned in this direction made out of poly propylene (PP), **non-woven poly propylene**, multi layered co extruder poly propylene, poly ethylene (PE), poly vinyl chloride (PVC), high and low density poly ethylene (HDPE & LDPE), poly styrene (PS) which is also called thermocol, poly amides [Nylon], poly terephthalate (PT), poly methyl methacrylate [PMM] and plastic micro beads.

Hence, manufacture of non-woven polypropylene carry bags of any thickness in Karnataka State is banned. Accordingly Board office has issued closure directions to the said industry on 28.08.2025.

The inspection report along with photographs taken is submitted for kind information and needful.

Environmental Officer
Regional Office, Davangere

RNI No. KARBIL/2001/47147

Document No. 2

ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ವಿಶೇಷ ರಾಜ್ಯ ಪತ್ರಿಕೆ

ಭಾಗ– IVA Part– IVA	ಬೆಂಗಳೂರು, ಶುಕ್ರವಾರ, ಮಾರ್ಚ್ ೧೧, ೨೦೧೬ (ಫಾಲ್ಗುಣ ೨೧, ಶಕ ವರ್ಷ ೧೯೩೭) Bengaluru, Friday, March 11, 2016 (Palguna 21, Shaka Varsha 1937)	ನಂ. ೩೭೩ No. 373

ಅರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಸಚಿವಾಲಯ

ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ: ಅಪಜೀ 17 ಇಪಿಸಿ 2012, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 11.03.2016.

ಪ್ಲಾಸ್ಟಿಕ್ ಕ್ಯಾರಿಬ್ಯಾಗ್‌ಗಳು ಹಾಗೂ ದೈನಂದಿನ ಬಳಕೆಯಲ್ಲಿರುವ ಇತರೆ ಪ್ಲಾಸ್ಟಿಕ್ ವಸ್ತುಗಳು ಅಲ್ಪಾವಧಿ ಹಾಗೂ ದೀರ್ಘಾವಧಿಯಲ್ಲಿ ಪರಿಸರಕ್ಕೆ ಹಾನಿಯನ್ನು ಮತ್ತು ಆರೋಗ್ಯಕ್ಕೆ ಅಪಾಯವನ್ನು ಉಂಟುಮಾಡಲು ಕಾರಣವಾಗಿರುತ್ತದೆ.

ಭಾರತದ ಸಂವಿಧಾನದ ಕಲಂ–48ಎ ಅನ್ವಯ, ಪ್ರತಿ ರಾಜ್ಯ ಸರ್ಕಾರವೂ ಪರಿಸರದ ಮಟ್ಟವನ್ನು ಉತ್ತಮಪಡಿಸುವ ಜವಾಬ್ದಾರಿಯನ್ನು ಹೊಂದಿರುತ್ತದೆ.

ಪ್ಲಾಸ್ಟಿಕ್ ಕ್ಯಾರಿಬ್ಯಾಗ್, ಪ್ಲಾಸ್ಟಿಕ್ ಭಿತ್ತಿಪತ್ರ, ಪ್ಲಾಸ್ಟಿಕ್ ತೋರಣ, ಫ್ಲೆಕ್ಸ್, ಬಾವುಟ, ಪ್ಲಾಸ್ಟಿಕ್ ತಟ್ಟೆ, ಪ್ಲಾಸ್ಟಿಕ್ ಲೋಟ, ಪ್ಲಾಸ್ಟಿಕ್ ಚಮಚಗಳು, ಕ್ಲಿಂಗ್ ಫಿಲ್ಮ್, ಮತ್ತು ಊಟದ ಮೇಜಿನ ಮೇಲೆ ಹರಡುವ ಪ್ಲಾಸ್ಟಿಕ್ ಹಾಳೆಗಳು ಮತ್ತು ಥರ್ಮೋಕೋಲ್‌ನಿಂದ ತಯಾರಾದ ವಸ್ತುಗಳ ವ್ಯಾಪಕ ಬಳಕೆಯಿಂದಾಗಿ ಪರಿಸರಕ್ಕೆ ಹಾನಿ ಹಾಗೂ ಮಾನವ ಮತ್ತಿತರ ಪ್ರಾಣಿಗಳ ಆರೋಗ್ಯಕ್ಕೆ ಅಪಾಯ ಉಂಟಾಗುತ್ತಿರುವುದು ಸರ್ಕಾರದ ಗಮನಕ್ಕೆ ಬಂದಿರುತ್ತದೆ.

ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯಗಳು ಚರಂಡಿಗಳ, ಮೋರಿಗಳ ಮತ್ತು ಒಳಚರಂಡಿಗಳ ಸರಾಗ ಹರಿವಿಗೆ ತಡೆಯನ್ನು ಉಂಟುಮಾಡುವುದರ ಜೊತೆಗೆ ನಗರ ಪ್ರದೇಶಗಳಲ್ಲಿನ ಜಲಕಾಯಗಳ ಮಾಲಿನ್ಯಕ್ಕೆ ಕಾರಣವಾಗುತ್ತಿರುವುದನ್ನು ಗಮನಿಸಲಾಗಿದೆ.

ಆದುದರಿಂದ, ಇಂತಹ ಸಮಸ್ಯೆಗಳು ಪುನರಾವರ್ತನೆಯಾಗದಂತೆ ಪರಿಣಾಮಕಾರಿಯಾಗಿ ತಡೆಯುವ ದೃಷ್ಟಿಯಿಂದ, ರಾಜ್ಯ ಸರ್ಕಾರಕ್ಕೆ ಪ್ರದತ್ತವಾಗಿರುವ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯಿದೆ 1986ರ ಸೆಕ್ಷನ್ 5ರಲ್ಲಿನ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ ಪ್ಲಾಸ್ಟಿಕ್ ಕ್ಯಾರಿಬ್ಯಾಗ್, ಪ್ಲಾಸ್ಟಿಕ್ ಭಿತ್ತಿಪತ್ರ, ಪ್ಲಾಸ್ಟಿಕ್ ತೋರಣ, ಫ್ಲೆಕ್ಸ್, ಬಾವುಟ, ಪ್ಲಾಸ್ಟಿಕ್ ತಟ್ಟೆ, ಪ್ಲಾಸ್ಟಿಕ್ ಲೋಟ, ಪ್ಲಾಸ್ಟಿಕ್ ಚಮಚ, ಕ್ಲಿಂಗ್ ಫಿಲ್ಮ್, ಮತ್ತು ಊಟದ ಮೇಜಿನ ಮೇಲೆ ಹರಡುವ ಪ್ಲಾಸ್ಟಿಕ್ ಹಾಳೆ ಹಾಗೂ ಥರ್ಮೋಕೋಲ್ ಮತ್ತು ಪ್ಲಾಸ್ಟಿಕ್ ಮೈಕ್ರೋ ಬೀಡ್ಸ್‌ನಿಂದ ತಯಾರಾದಂತಹ ಮೇಲ್ಕಂಡ ವಸ್ತುಗಳ ತಯಾರಿಕೆ, ಸರಬರಾಜು ಮತ್ತು ಬಳಕೆಯನ್ನು ನಿಷೇಧಿಸಿ ಸರ್ಕಾರ ಈ ಕೆಳಗಿನ ನಿರ್ದೇಶನವನ್ನು ಹೊರಡಿಸಿದೆ. ಈ ಅಧಿಸೂಚನೆ ರಾಜ್ಯಪತ್ರದಲ್ಲಿ ಪ್ರಕಟಗೊಂಡ ದಿನಾಂಕದಿಂದ ಜಾರಿಗೆ ಬರುತ್ತದೆ.

ನಿರ್ದೇಶನ

1. ಯಾವುದೇ ವ್ಯಕ್ತಿ, ಅಂಗಡಿ ಮಾಲೀಕ, ಮಾರಾಟಗಾರ, ಸಗಟುಮಾರಾಟಗಾರ ಅಥವಾ ಚಿಲ್ಲರೆವ್ಯಾಪಾರಿ, ವ್ಯಾಪಾರಿ ಮತ್ತು ಮಾರಾಟಗಾರರು, ಯಾವುದೇ ದಪ್ಪದ ಯಾವುದೇ ರೀತಿಯ ಪ್ಲಾಸ್ಟಿಕ್ ಕ್ಯಾರಿಬ್ಯಾಗ್, ಪ್ಲಾಸ್ಟಿಕ್ ಭಿತ್ತಿಪತ್ರ, ಪ್ಲಾಸ್ಟಿಕ್ ತೋರಣ, ಫ್ಲೆಕ್ಸ್, ಪ್ಲಾಸ್ಟಿಕ್ ಬಾವುಟ, ಪ್ಲಾಸ್ಟಿಕ್ ತಟ್ಟೆ, ಪ್ಲಾಸ್ಟಿಕ್ ಲೋಟ, ಪ್ಲಾಸ್ಟಿಕ್ ಚಮಚ, ಕ್ಲಿಂಗ್ ಫಿಲ್ಮ್, ಮತ್ತು ಊಟದ ಮೇಜಿನ ಮೇಲೆ ಹರಡುವ ಪ್ಲಾಸ್ಟಿಕ್ ಹಾಳೆ ಹಾಗೂ ಥರ್ಮೋಕೋಲ್ ಮತ್ತು ಪ್ಲಾಸ್ಟಿಕ್ ಮೈಕ್ರೋ ಬೀಡ್ಸ್‌ನಿಂದ ತಯಾರಾದಂತಹ ಮೇಲ್ಕಂಡ ವಸ್ತುಗಳ ಬಳಕೆಯನ್ನು ರಾಜ್ಯದಾದ್ಯಂತ ನಿಷೇಧಿಸಲಾಗಿದೆ. ಮುಂದುವರೆದು, ಯಾವುದೇ ಕೈಗಾರಿಕೆ ಅಥವಾ ವ್ಯಕ್ತಿ ಯಾವುದೇ ದಪ್ಪದ ಯಾವುದೇ ರೀತಿಯ ಪ್ಲಾಸ್ಟಿಕ್ ಕ್ಯಾರಿಬ್ಯಾಗ್, ಪ್ಲಾಸ್ಟಿಕ್ ಭಿತ್ತಿಪತ್ರ, ಪ್ಲಾಸ್ಟಿಕ್ ತೋರಣ, ಫ್ಲೆಕ್ಸ್, ಪ್ಲಾಸ್ಟಿಕ್

ಬಾವುಟ, ಪ್ಲಾಸ್ಟಿಕ್ ತಟ್ಟೆ, ಪ್ಲಾಸ್ಟಿಕ್ ಲೋಟ, ಪ್ಲಾಸ್ಟಿಕ್ ಚಮಚ, ಕ್ಲಿಂಗ್ ಫಿಲ್ಮ್ಸ್ ಮತ್ತು ಊಟದ ಮೇಜಿನ ಮೇಲೆ ಹರಡುವ ಪ್ಲಾಸ್ಟಿಕ್ ಹಾಳೆ ಹಾಗೂ ಥರ್ಮೋಕೋಲ್ ಮತ್ತು ಪ್ಲಾಸ್ಟಿಕ್ ಮೈಕ್ರೋ ಬೀಡ್ಸ್‌ನಿಂದ ತಯಾರಾದಂತಹ ಮೇಲ್ಕಂಡ ವಸ್ತುಗಳ ತಯಾರಿಕೆ, ಸರಬರಾಜು, ಸಂಗ್ರಹಣೆ, ಸಾಗಾಣಿಕೆ, ಮಾರಾಟ ಮತ್ತು ವಿತರಣೆ ಮಾಡುವುದನ್ನು ರಾಜ್ಯಾದ್ಯಂತ ನಿಷೇಧಿಸಿದೆ.

ಪರಂತು, ಈ ಕೆಳಕಂಡ ಸಂದರ್ಭ ಮತ್ತು ಚಟುವಟಿಕೆಗಳಿಗೆ ಬಳಸುವ ಪ್ಲಾಸ್ಟಿಕ್ ವಸ್ತುಗಳಿಗೆ ಈ ಅಧಿಸೂಚನೆಯಿಂದ ವಿನಾಯಿತಿ ನೀಡಲಾಗಿದೆ.

ಅ) ವಿಶೇಷ ಆರ್ಥಿಕ ವಲಯ (SEZ) ಮತ್ತು ರಫ್ತು ಉದ್ದೇಶಿತ ಘಟಕಗಳಲ್ಲಿ (EOU) ಸ್ಥಾಪಿತವಾದ ಪ್ಲಾಸ್ಟಿಕ್ ಉದ್ಯಮದಲ್ಲಿ ರಫ್ತು ಮಾಡುವ ಉದ್ದೇಶಕ್ಕೆಂದು ಪ್ರತ್ಯೇಕವಾಗಿ ಹಾಗೂ ರಫ್ತು ಆರ್ಡರ್ ಮೇರೆಗೆ ಉತ್ಪಾದಿಸಲ್ಪಡುವ ಪ್ಲಾಸ್ಟಿಕ್ ವಸ್ತುಗಳು.

ಆ) ಸಾಮಗ್ರಿಗಳನ್ನು ಬಳಸುವುದಕ್ಕೆ ಮೊದಲು ಉತ್ಪಾದನಾ/ಸಂಸ್ಕರಣಾ ಘಟಕಗಳಲ್ಲಿ ಪ್ಯಾಕ್ ಮಾಡಿ ಸೀಲ್ ಮಾಡಲು ಬಳಸುವ ಹಾಗೂ ಸಾಮಗ್ರಿಗಳ ಪ್ಯಾಕೇಜಿಂಗ್ ಮಾಡುವ ಸಂದರ್ಭದಲ್ಲಿ ಅವಿಭಾಜ್ಯವಾಗಿ ಉಪಯೋಗಿಸುವ ಪ್ಲಾಸ್ಟಿಕ್ ಬ್ಯಾಗ್‌ಗಳು.

ಇ) ಸರ್ಕಾರಿ ಇಲಾಖೆಗಳಿಂದ ಅಥವಾ ಇತರೆ ಸಂಬಂಧಪಟ್ಟ ಸಂಸ್ಥೆಗಳಿಂದ ಸ್ವೀಕೃತವಾದ ಆರ್ಡರ್‌ಗೆ ಎದುರಾಗಿ ಅರಣ್ಯ ಮತ್ತು ತೋಟಗಾರಿಕೆ ನರ್ಸರಿಗಳಲ್ಲಿ ಬಳಸುವ ಪ್ಲಾಸ್ಟಿಕ್ ಚೀಲಗಳು ಹಾಗೂ ಹಾಳೆಗಳು.

ಈ) ಹಾಲು ಮತ್ತು ಹಾಲು ಉತ್ಪನ್ನಗಳ (ಹೈನು ಉತ್ಪನ್ನಗಳು) ಪ್ಯಾಕಿಂಗ್‌ಗೆ ಬಳಸುವ ಪ್ಲಾಸ್ಟಿಕ್‌ಗಳು.

2. ಈ ನಿರ್ದೇಶನವನ್ನು ಕೆಳಗೆ ಪಟ್ಟಿಮಾಡಿರುವ ಅಧಿಕಾರಿಗಳು ಆಯಾ ಹುದ್ದೆಗಳಿಗೆ ನಿಯಮಾನುಸಾರ ಪ್ರದತ್ತವಾಗಿರುವ ಅಧಿಕಾರದಂತೆ ಅವರವರ ಕಾರ್ಯವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಜಾರಿಗೊಳಿಸಬಹುದಾಗಿರುತ್ತದೆ:

ಅ. ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ಆಯುಕ್ತರು, ಜಂಟಿ ಆಯುಕ್ತರುಗಳು, ಕಂದಾಯ ಅಧಿಕಾರಿಗಳು, ಪಾಲಿಕೆಯ ಎಲ್ಲಾ ಸಾರ್ವಜನಿಕ ಆರೋಗ್ಯಾಧಿಕಾರಿಗಳು ಮತ್ತು ಎಲ್ಲಾ ಅಭಿಯಂತರರು.

ಆ. ಎಲ್ಲಾ ಜಿಲ್ಲೆಗಳ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು.

ಇ. ರಾಜ್ಯದ ಎಲ್ಲಾ ನಗರ ಸಭೆ ಆಯುಕ್ತರು, ಮುಖ್ಯಾಧಿಕಾರಿಗಳು, ನಗರ ಸಭೆ ಆರೋಗ್ಯಾಧಿಕಾರಿಗಳು ಮತ್ತು ಎಲ್ಲಾ ಅಭಿಯಂತರರು.

ಈ. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ಸಹಾಯಕ ಪರಿಸರ ಅಧಿಕಾರಿ, ಉಪ ಪರಿಸರ ಅಧಿಕಾರಿ, ಪರಿಸರ ಅಧಿಕಾರಿ ಮತ್ತು ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು.

ಉ. ಕಂದಾಯ ಉಪ ವಿಭಾಗದ ಎಲ್ಲಾ ಸಹಾಯಕ ಆಯುಕ್ತರುಗಳು.

ಊ. ಎಲ್ಲಾ ತಾಲ್ಲೂಕುಗಳ ತಹಶೀಲ್ದಾರರು.

ಋ. ವಾಣಿಜ್ಯ ತೆರಿಗೆ ಇಲಾಖೆಯ ಎಲ್ಲಾ ಅಧಿಕಾರಿಗಳು.

ಎ. ಆಹಾರ ಮತ್ತು ನಾಗರೀಕ ಪೂರೈಕೆ ಇಲಾಖೆಯ ಎಲ್ಲಾ ಅಧಿಕಾರಿಗಳು.

ಏ. ತೂಕ ಮಾಪನ ಮತ್ತು ಅಳತೆ ಇಲಾಖೆಯ ನಿಯಂತ್ರಕರು, ಉಪ ನಿಯಂತ್ರಕರು, ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಗಳು.

3. ಈ ನಿರ್ದೇಶನವನ್ನು ಉಲ್ಲಂಘಿಸಿದ ಸಂದರ್ಭದಲ್ಲಿ ಕೆಳಕಂಡ ಅಧಿಕಾರಿಗಳು ಅಪರಾಧದ ಸ್ವರೂಪಕ್ಕೆ ಅನುಗುಣವಾಗಿ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯಿದೆ, 1986ರ ಸೆಕ್ಷನ್ 19ರ ಅನ್ವಯ ಪ್ರದತ್ತವಾಗಿರುವ ಅಧಿಕಾರದಂತೆ ಈ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿದವರ ಮೇಲೆ ಆಯಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಮೊಕದ್ದಮೆಯನ್ನು ಹೂಡಲು ಕ್ರಮ ಜರುಗಿಸುವುದು.

ಅ. ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿ (ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ) ಅರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ.

ಆ. ಎಲ್ಲಾ ಜಿಲ್ಲೆಗಳ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು

ಇ. ಕಂದಾಯ ಇಲಾಖೆಯ ಎಲ್ಲಾ ಸಹಾಯಕ ಆಯುಕ್ತರುಗಳು.

ಈ. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ಅಧ್ಯಕ್ಷರು ಮತ್ತು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು.

ಉ. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ಎಲ್ಲಾ ಪ್ರಾದೇಶಿಕ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು.

ವಿವರಣೆ 1 — "ಪ್ಲಾಸ್ಟಿಕ್" ಎಂದರೆ ಪಾಲಿ ಪ್ರೊಪೈಲೀನ್ (PP), ನಾನ್-ಓವನ್ ಪಾಲಿ ಪ್ರೊಪೈಲೀನ್, ಮಲ್ಟಿ ಲೇಯರ್ಡ್ ಕೊ-ಎಕ್ಸ್‌ಟ್ರೂಡರ್ ಪಾಲಿ ಪ್ರೊಪೈಲೀನ್, ಪಾಲಿ ಇತಲೀನ್ (PE), ಪಾಲಿ ವಿನೈಲ್ ಕ್ಲೋರೈಡ್ (PVC), ಹೈ ಮತ್ತು ಲೋ ಡೆನ್ಸಿಟಿ ಪಾಲಿ ಇತಲೀನ್ (HDPE & LDPE), ಥರ್ಮೋಕೋಲ್ ಎಂದು ಕರೆಯಲ್ಪಡುವ ಪಾಲಿ ಸ್ಟಿರೀನ್ (PS), ಪಾಲಿ

ಅಮೈಡ್ಸ್ (ನೈಲಾನ್), ಪಾಲಿ ಟೆರೆಫ್ಥಲೇಟ್ (PT), ಪಾಲಿ ಮೀಥೈಲ್ ಮೆಥಕ್ರಿಲೇಟ್ (PMM) ಮತ್ತು ಪ್ಲಾಸ್ಟಿಕ್ ಮೈಕ್ರೊ ಬೀಡ್ಸ್‌ಗಳಿಂದ ತಯಾರಾದ ಈ ನಿರ್ದೇಶನದಲ್ಲಿ ಹೆಸರಿಸಲ್ಪಟ್ಟಿರುವ ಎಲ್ಲಾ ವಸ್ತುಗಳು.

ವಿವರಣೆ 2 – "ಕ್ಯಾರಿಬ್ಯಾಗ್" ಎಂಬ ಶಬ್ಧಕ್ಕೆ ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯ (ನಿರ್ವಹಣೆ ಮತ್ತು ನಿಭಾವಣೆ) ನಿಯಮಗಳು 2011ರ ನಿಯಮ 3 (ಬಿ)ರಲ್ಲಿ ನೀಡಿರುವ ವ್ಯಾಖ್ಯಾನವನ್ನು ಯಥಾವತ್ತಾಗಿ ಬಳಸುವುದು. ಈ ವ್ಯಾಖ್ಯಾನದಲ್ಲಿ ಯಾವುದೇ ಸಾಮಗ್ರಿಗಳನ್ನು ಬಳಸುವುದಕ್ಕೆ ಮೊದಲು ಪ್ಯಾಕ್ ಮಾಡಿ ಸೀಲ್ ಮಾಡಿರುವ ಪ್ಯಾಕೇಜಿಂಗ್ ಪ್ಲಾಸ್ಟಿಕ್‌ಗಳು ಸೇರಿರುವುದಿಲ್ಲ.

ವಿವರಣೆ 3 – ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯು ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯ (ನಿರ್ವಹಣೆ ಮತ್ತು ನಿಭಾವಣೆ) ನಿಯಮಗಳು 2011ರ ನಿಯಮ(4)ರ ಷರತ್ತು (ಎ) ನಲ್ಲಿ ಪಟ್ಟಿಮಾಡಲಾಗಿರುವ ಕಾರ್ಯಗಳನ್ನು ಜಾರಿಗೊಳಿಸುವ ಅಧಿಕಾರವನ್ನು ಹೊಂದಿದ್ದು ಇನ್ನುಳಿದ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳು ನಿಯಮ (4)ರ ಷರತ್ತು (ಬಿ)ನಲ್ಲಿ ಪಟ್ಟಿಮಾಡಲಾಗಿರುವ ಕಾರ್ಯಗಳನ್ನು ನಿರ್ವಹಿಸುವ ಅಧಿಕಾರವನ್ನು ಹೊಂದಿರುತ್ತವೆ.

ವಿವರಣೆ 4 – ಭಾರತ ಸರ್ಕಾರವು ಹೊರಡಿಸಿರುವ ಅಧಿಸೂಚನೆ ಸಂ:ಎಸ್.ಒ.394(ಇ), ದಿನಾಂಕ:16.04.1987ರಲ್ಲಿ ಹಾಗೂ ಕಾಲಕಾಲಕ್ಕೆ ಆಗುವ ತಿದ್ದುಪಡಿಗಳ ಅನುಸಾರ ಪಟ್ಟಿಮಾಡಲಾಗಿರುವ ಎಲ್ಲಾ ಅಧಿಕಾರಿಗಳು ಈ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿದವರ ವಿರುದ್ಧ ಸಂಬಂಧಪಟ್ಟ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯಿದೆ, 1986ರ ಸೆಕ್ಷನ್ 19ರಡಿ ದೂರುಗಳನ್ನು ದಾಖಲಿಸುವ ಅಧಿಕಾರವನ್ನು ಹೊಂದಿರುತ್ತಾರೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ

ಮಹೇಂದ್ರ ಜೈನ್
ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ
ಅರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ.

FOREST, ECOLOGY AND ENVIRONMENT SECRETARIAT
NOTIFICATION
No. FEE 17 EPC 2012, Bangalore, Dated: 11.03.2016

Whereas, plastic carry bags and other plastic items used in daily life cause short term and long term environmental damage and health hazard;

And whereas, Article 48-A of the Constitution of India, inter alia, envisages that the State shall endeavor to protect and improve the environment;

And whereas, it has come to the knowledge of the Government that, the use of plastic carry bags, banners, buntings, flex, plastic flags, plastic plates, plastic cups, plastic spoons, cling films and plastic sheets used for spreading on dining table and items that are made of thermocol are causing serious environmental hazards and affects health of human beings as well as animals;

And whereas, it is observed that the plastic wastes is also causing blockage of gutters, sewers and drains apart from resulting in pollution of water bodies in urban areas;

And whereas, with a view to prevent the recurrence of such problems, the State Government in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, issues the following directions imposing ban on manufacture, supply, sale and use of plastic carry bags, plastic banners, plastic buntings, flex, plastic flags, plastic plates, plastic cups, plastic spoons, cling films and plastic sheets used for spreading on dining table including the above items made of thermocol and plastic which use plastic micro beads in the state. This notification comes into effect from the date of its publication in the Official Gazette.

DIRECTION

1. No person including shopkeeper, vendor, wholesaler, retailer, trader, hawker or salesmen shall use plastic carry bags, plastic banners, plastic buntings, flex, plastic flags, plastic plates, plastic cups, plastic spoons, cling films and plastic sheets used for spreading on dining table irrespective of thickness including the above items made of thermocol and plastic which use plastic micro beads. Further, no industry or person shall manufacture, supply, store, transport, sale and/or distribute plastic carry bags, plastic banners, plastic buntings, flex, plastic flags, plastic plates, plastic cups, plastic spoons, cling films and plastic sheets used for spreading on

dining table irrespective of their thickness including the above items made of thermocol and plastic which use plastic micro beads in the State.

Provided that, the plastic used for the following purposes and circumstances are exempted from this notification;

a) The plastic carry bags manufactured exclusively for export purpose against any export orders in a plastic industry located in Special Economic Zone (SEZ) and Export Oriented Units (EOU).
b) The plastic bags which constitute or form an integral part of packaging in which goods are sealed prior to use at manufacturing/processing units.
c) The plastic bags and sheets used in Forestry and Horticulture nurseries against the orders from the Govt Departments or from the firms concerned.
d) The plastic used for packing of milk and milk products (dairy products).

2. That the following Officers shall enforce this direction in exercise of power conferred on them by law in their jurisdiction.
    a) The Commissioner, Joint Commissioners, Revenue Officers, all Health Officers and all Engineers of BBMP.
    b) All Deputy Commissioners of the districts.
    c) All Commissioners of City Corporations, Chief Officers, Health Officers and all Engineers of Urban Local Bodies.
    d) All Assistant Environmental Officers, Deputy Environmental Officers, Environmental Officers and Senior Environmental Officers of KSPCB.
    e) All Assistant Commissioners of Revenue Sub Divisions.
    f) Tahsildars of all Taluks.
    g) All officers of Commercial Tax Department.
    h) All officers of Department of Food and Civil supplies.
    i) The Controller, Deputy Controller and Regional Officers of Legal Metrology Department.
3. That the following officers shall take cognizance of offences and initiate legal action in case of noncompliance of this direction as per the powers conferred on them under section 19 of the Environment (Protection) Act, 1986 and to file complaint in the jurisdictional court of law on all violators.
    a) Secretary to Government (Ecology & Environment), Forest, Environment and Ecology Department.
    b) Chairman and Member Secretary, KSPCB.
    c) Deputy Commissioners of the Districts.
    d) Assistant Commissioners of Revenue Sub Divisions.
    e) Regional Officers of KSPCB.

Explanation 1- "Plastic" means any of the items mentioned in this direction made out of poly propylene (PP), non-woven poly propylene, multi layered co extruder poly propylene, poly ethylene (PE), poly vinyl chloride (PVC), high and low density poly ethylene (HDPE & LDPE), poly styrene (PS) which is also called thermocol, poly amides (Nylon), poly terephthalate (PT), poly methyl methacrylate (PMM) and plastic micro beads.

Explanation 2- The word "carry bag" will have the same meaning that is provided in Rule 3 (b) of the Plastic Waste (Management and Handling) Rules, 2011. In this definition exemption is provided for plastic bag that constitute or form an integral part of packaging in which goods are sealed prior to use.

Explanation 3- Karnataka State Pollution Control Board shall be responsible for enforcement regarding the functions specified in clause (a) of Rule 4 of the Plastic Waste (Management and Handling) Rules, 2011 and Urban Local Bodies shall be responsible for enforcement regarding the functions specified in clause (b) of rule 4 of the said Rules;

Explanation 4- Officers as mentioned in Government of India's Notification No.S.O.394 (E) dated 16.04.1987 amended from time to time are authorized to file complaints against violation of directions included in this Notification under Section 19 of the Environment (Protection) Act, 1986.

By Order & in the name of the Governor of Karnataka,

Mahendra Jain
Additional Chief Secretary to Government,
Forest, Ecology and Environment Department

ಸರ್ಕಾರಿ ಮುದ್ರಣಾಲಯ, ವಿಕಾಸ ಸೌಧ ಘಟಕ, ಬೆಂಗಳೂರು. (ಪ್ರ7) ೫೦೦ ಪ್ರತಿಗಳು)